

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3295
ANSWERED ON:30.11.2010
CRIME AGAINST MENTALLY DISABLED PERSONS
Raghavan Shri M. K.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of crimes against mentally disabled persons by the attendants and policemen have been reported from different parts of the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes stringent measures to safeguard such persons; and
- (d) if so, the measures being proposed in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) & (b): As per the information provided by National Crime Records Bureau (NCRB), no data is maintained centrally.
- (c) & (d): As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. However, the Union Government attaches great importance to the matter of prevention and control of crime against mentally disabled persons.